

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : It has to be agreed to by the House.

MR. SPEAKER : That motion is coming up before the House just now. Anyway, even if we assume that the House is not sitting till 7 p.m. and we did not provide for this, we can sit till 7 p.m. for this purpose ; we have been sitting till 7 p.m. or 7.30 p.m. ; therefore, I have no objection about that. We shall take up that discussion at 4 p.m. on Monday and go on till 7 p.m. or whatever it is.

Now, Papers to be Laid on the Table.

श्री योगेन्द्र शर्मा (बेगुसराय) : हम लोगों ने आज एक एडजर्नमेंट मोशन दिया था। वह बहुत ही गम्भीर मामले के बारे में था। बिहार में राजा रामगढ़ को मंत्री पद की आज शपथ दिलाई जा रही है...

MR. SPEAKER : However *gambhir* it may be, I am not going to answer these questions on the floor of the House.

श्री योगेन्द्र शर्मा : उनके खिलाफ कलकत्ता हाई कोर्ट का जजमेंट है। यह शुद्ध राजनीतिक प्राचरण और नैतिकता का प्रश्न है।

MR. SPEAKER : What the hon. Member is saying will not be noted down.

SHRI YOGENDRA SHARMA : **

MR. SPEAKER : The hon. Member should resume his seat. One hon. Member was good enough to come and discuss this with me in the Chamber. I did not want to mention the name, but Shri Madhu Limaye had come and discussed with me about the Raja of Ramgarh. I told him that there was the Assembly there in the State of Bihar, and they can censure the Minister or throw him out or throw out anybody and so on. So, I told him that this should not be made a precedent. Supposing some body gives notice about a Bengal Minister, am I to admit it here ? In that case, why are the State Assemblies needed ? If Members are going to raise such issues here, why should the State

Assemblies be there ? If I were to allow this, then I would have to allow in the case of Madras, Bengal, Punjab and so on. It is most unconstitutional. I think the hon. Member does not realise the implications of this. There is great danger if I were to allow it. If I allow it now, then every party may raise it about some Minister in some State, and I do not know where it will lead.

श्री योगेन्द्र शर्मा : यहां इस पर विचार नहीं होगा तो...

MR. SPEAKER : It looks as if I am wasting my breath. Reason does not seem to prevail upon the hon. Member. He does not seem to understand it. It is very unfortunate.

12.22 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Indian Institute of Technology Kanpur.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1967-68. [Placed in Library See No. LT-233/69]

Aircraft (Amendment) Rules

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1969, published in Notification No. G.S.R. 182 in Gazette of India dated the 1st February, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT.-234/69.]

Arms (Amendment) Rules, Punjab Khadi and Village Industries Board (Reorganisation) Order and Notifications under All India Services Act.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to

**Not recorded.

lay on the Table :—

- (1) A copy of the Arms (Amendment) Rules, 1969, published in Notification No. G.S.R. 266 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library. See No. LT-235/69.*]
- (2) A copy of the Punjab Khadi and Village Industries Board (Reorganisation) Order, 1969, published in Notification No. S.O. 379 (English version) and S.O. 380 (Hindi version) in Gazette of India dated the 25th January, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [*Placed in Library. See No. LT-236/69.*]
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 257 in Gazette of India dated the 15th February, 1969.
 - (ii) Indian Police Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 258 in Gazette of India dated the 15th February, 1969. [*Placed in Library See No. LT. 237/69.*]

Major Port Trusts (Procedure at Board Meetings) Amendment Rules and Annual Accounts of the Commissioners for Port of Calcutta for 1966-67 and Audit Report.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :—

- (1) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.S.R. 120 in Gazette of India dated the 18th January, 1969, under sub-section

(3) of section 122 of the Major Port Trusts Act, 1963 [*Placed in Library, See No. 238/69.*]

- (2) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1966-67 and the Audit Report thereon. [*Placed in Library. See No. LT-239/69.*]

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BUSINESS OF THE HOUSE—Contd.

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 10th March, 1969, will consist of :—

- (1) Further discussion on the **General Budget for 1969-70.**
- (2) Submission to the vote of the House of Demands on Account (General) for 1969-70.
- (3) Consideration and passing of the Public Employment (Requirement as to Residence) Amendment Bill, 1969, as passed by Rajya Sabha.
- (4) Discussion and voting on : Demands for Grants (Railways) for 1969-70. Supplementary Demands for Grants (Railways) for 1968-69.

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12.24 hrs.

BUSINESS ADVISORY COMMITTEE

Thirtieth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969”.

MR. SPEAKER : Motion moved :

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969”.